

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.167/2015 in O.A.No.1082/2013

Friday, this the 11<sup>th</sup> day of December, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

Mr. Babu Ram s/o late Mr. Richhpal Singh  
r/o WZ-250, Basai Darapur  
New Delhi-15

..Applicant  
(Nemo)

Versus

1. Dr. Puneet Kumar Goel, IAS  
Commissioner, South Delhi Municipal Corporation  
Headquarters Civic Center, New Delhi
2. Mr. K K Dahiya, Deputy Commissioner  
West Zone  
South Delhi Municipal Corporation  
Rajouri Garden, New Delhi

..Respondents  
(Mr. Gyanendra Singh, Advocate)

**O R D E R (ORAL)**

**Mr. A.K. Bhardwaj:**

Original Application No.1082/2013 was disposed of with direction to the respondents to pay interest to the applicant on the amount of DCRG from 01.10.2012 to 03.07.2013. Mr. Gyanendra Singh, learned counsel for respondents produced a copy of order dated 10.12.2015 and submitted that an amount of `26543/- as interest on the amount of DCRG has already been paid to the applicant and the further calculation is going on and balance amount, if any, would also be paid to him within three days.

2. In view of the stand taken by him, Contempt Petition is disposed of. Notices issued to the respondents are discharged. No costs.

( V.N. Gaur )  
Member (A)

( A.K. Bhardwaj )  
Member (J)

**December 11, 2015**  
/sunil/